

**Mr. Deputy-Speaker:** The subject is the same.

**श्री मधु लिमये :** हिन्दुस्तान टाइम्स अलग है और उसमें लिखने वाले व्यक्ति अलग हैं। हिन्दुस्तान अलग है। मैंने इस वक्त हिन्दुस्तान का मामला रखा है।

**Mr. Deputy-Speaker:** The question is:

“That this matter be referred to the Committee of Privileges for report”.

**Shri M. Y. Saleem (Nalgonda):** I want to draw your attention to rule 226 which says:

“If leave under rule 225 is granted, the House may consider the question and come to a decision or refer it to a Committee of Privileges on a motion made either by the member who has raised the question of privilege or by any other member”.

There are two aspects to the case.

**Shri Nath Pai (Rajapur):** We know that.

**Mr. Deputy-Speaker:** He has already moved a motion.

**Shri M. Y. Saleem:** After the motion has been moved and leave granted, it is for the House either to consider it or refer it to the Privileges Committee.

**Mr. Deputy-Speaker:** The motion is to refer it to the Privileges Committee.

**श्री मधु लिमये :** अगर माननीय सदस्य इस सदन के द्वारा फैसला कराना चाहते हैं तो वह संशोधन रख सकते हैं।

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** We have no objection to leave being granted.

**Mr. Deputy-Speaker:** The question is:

“That this matter be referred to the Committee of Privileges for report.”

*The motion was adopted.*

**Mr. Deputy-Speaker:** The matter stands referred to the Committee of Privileges.

**श्री स० मो० बनर्जी (कानपुर) :** माननीय सदस्य श्री मधु लिमये ने यह प्रस्ताव रखा है कि पत्र के सम्पादक और मालिक दोनों से जवाब तलब किया जाये। (व्यवधान)

My point is that the proprietor of those newspapers, Shri Birla, should also be called before the Privileges Committee.

**Mr. Deputy-Speaker:** Whatever has been said in the motion and the observations following it has been recorded here.

14.36 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT, AUDITED ACCOUNTS ETC.  
RE: INDIAN RARE EARTHS LTD.

**The Minister of State in the Department of Atomic Energy (Shri M. S. Gurupadaswamy):** On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-512|67.]

ANNUAL REPORT, AUDITED ACCOUNTS ETC.  
RE: GARDEN REACH WORKSHOPS LTD.

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1965-66

[Dr. Ram Subhag Singh]

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-513167].

12.37 hrs.

**MOTION RE: JOINT COMMITTEE ON OFFICES OF PROFIT**

The Minister of Law (Shri Govinda Menon): I beg to move the following:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst members of each House according to the principle of proportional representation by means of the single transferable vote;

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing 'committees' and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule; whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee".

Mr. Deputy-Speaker: Motion moved:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst members of each House according to the principle of proportional representation by means of the single transferable vote;

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing 'committees' and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under